

- (ii) Damage, if any, sustained by the interested person on account of removal of standing crops/trees on the land when taken over by Government.
- (iii) Damage, if any, on account of severance of the land from other lands of the interested person.
- (iv) Damage, if any, sustained by person interested at the time of the Collector's taking possession of land, by reason of the acquisition injuriously affecting his other property, movable or immovable, in any other manner, or his earnings.
- (v) If in consequence of the acquisition of the land by the Collector, the person interested is compelled to change his residence or place of business, the reasonable expenses, if any, incidental to such change.
- (vi) Bonafide damage, if any, resulting from diminution of the profits of the land between the time of the publication of the declaration under Section 6 and the time of the Collector's taking possession of the land.

In addition to the market value of the land, as above provided, an amount calculated at the rate of twelve per centum per annum on such market value for the period commencing on and from the date of the publication of the notification under Section 4, Sub-section (1), in respect of such land to the date of the award of the Collector or the date of taking possession of the land, whichever is earlier, is also paid.

In addition to the market value of the

land, as above provided, a sum of thirty per centum of such market value, in consideration of the compulsory nature of the acquisition is paid.

No other compensation in addition to the above is payable by Union of India for the acquisition of land.

However, of late, in certain cases where large areas of land were involved and as a consequence whereof a large number of persons had to be made to vacate their lands, the State Governments had insisted on Rehabilitation Grants for the resettlement of the oustees. The Government of Maharashtra have suggested provision of Rehabilitation Grants in Addition to compensation for lands in respect of certain proposals for the acquisition of land proposals for Defence, in the State. The Government have not taken any decision in this regard.

Chit Fund Companies

2848. SHRI G.M.C. BALAYOGI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to stop the activities of private rural chit fund companies;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The activities of chit fund companies are regulated under provisions of Chit Funds Act, 1982. However, conducting of prize chits is banned under the Prize Chits and Money Circulation Schemes (Banning) Act, 1978.